

ITEM NO.2                      Court 6 (Video Conferencing)                      SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3161-3165/2019

KERALA STATE ROAD TRANSPORT CORPORATION ETC.                      Appellant(s)

VERSUS

M. RAJAGOPALAN NAIR,  
DIED THROUGH LRS. ETC ETC & ORS.                      Respondent(s)

([FOR DIRECTION]

IA No. 87117/2021 - RECALLING THE COURTS ORDER

IA No. 26/2016 - STAY APPLICATION

IA No. 11/2016 - STAY APPLICATION)

WITH

C.A. No. 3166/2019 (XI-A)

C.A. No. 3167/2019 (XI-A)

(FOR ADMISSION and I.R.)

C.A. No. 3175/2019 (XI-A)

C.A. No. 3176/2019 (XI-A)

C.A. No. 3180/2019 (XI-A)

C.A. No. 3174/2019 (XI-A)

C.A. No. 3177/2019 (XI-A)

C.A. No. 3178/2019 (XI-A)

C.A. No. 3179/2019 (XI-A)

T.P.(C) No. 712/2018 (XVI-A)

(FOR ADMISSION and IA No.63122/2018-EX-PARTE STAY

Date : 01-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)                      Mr. Deepak Prakash, AOR  
   Ms. Manisha Chava, Adv.  
   Mr. Nikhil Balan, Adv.  
   Ms. Divyangna Malik, Adv.  
   Ms. Prerna Robin, Adv.

For Respondent(s)                      Dr. M.P. Raju, Adv.  
   Dr. P. George Giri, AOR  
   Ms. Jasmin Kurian, Adv.

Mr. Rajeev Mishra, Adv.  
Mr. Sanand Ramakrishnan, AOR  
Mr. Sunil Narayanan, Adv.  
MR. Sanjeev Kr. Mahara, Adv.

Mr. K. B. Sounder Rajan, AOR

Mr. Ramesh Babu M. R., AOR

Mr. C. K. Sasi, AOR

Mr. Jogy Scaria, AOR

Ms. Beena Victor, Adv.

Ms. M. Priya, Adv.

Mr. Ravi Lomod, Adv.

Mr. Biju Thankappen, AOR

Dr. Sumant Bhardwaj, Adv.

Mr. Vedant Bharadwaj, Adv.

Ms. Mridula Ray Bharadwaj, AOR

Mr. V. K. Biju, AOR

Mr. Amlendu Kumar Akhilesh Kumar Jha, Adv.

Mr. Shaji George, Adv.

Ms. Vijay Laxmi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On 07.07.2021, it was stated that the State Government was in the process of making a Scheme in consultation with the appellant Corporation. Thereafter, adjournments have been taken and today again an adjournment letter has been circulated.

At request of learned counsel for the appellant, eight weeks' time is granted as a final opportunity failing which the Secretary concerned and the head of the appellant Corporation shall both remain present in the Court.

List for directions on 27.10.2021.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)